

To

1. M/s. Channel –III,
126, Hill Road
Opp.V:ijaya Bank
Mumbai – 400 050
2. M/s. Seven Star Communciations,
E-6/4, Top Floor
Malviya Nagar
New Delhi – 110 007
3. M/s. Advanced Multisystem Broadband Communications Pvt Ltd,
73(1), Rammohan Sarani,
Baidyabati
Hooghly – 712 222
West Bengal.
4. M/s. SCOD Networking Pvt Ltd,
M-30, Hirnen Shopping Complex
Opp. Ratna Hotel, S.V. Road,
M.G. Road Junction, Goregaon (West)
Mumbai – 400 062.

Subject: Direction under Section 13 read with sub-clause (v) of clause (b) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) to Multi System Operators (MSOs) permitted under sub-rule (3) of Rule 11 of the Cable Television Networks Rules, 1994 (as amended), to provide cable services in notified CAS areas – Regarding Fortnightly Report.

Whereas, in exercise of the powers vested with it under Section 13 read with sub-clause (v) of clause (b) of sub-section (1) of Section 11 of the Telecom Regulatory Authority of India, Act, 1997 (24 of 1997) and clause 9 of the QOS Regulation as well as rule 15(2) of the Cable Television Networks Rules, 1994 (as amended), Telecom Regulatory Authority of India (TRAI) had issued a general directive bearing no.17-3/2006 –B&CS on 29th September 2006 which interalia requires the multi system operators approved to provide cable service under sub-rule (3) of Rule 11 of the Cable Television Networks Rules, 1994 (as amended) to furnish periodical reports of progress of implementation of CAS by specified dates in the format prescribed therein.

2. Whereas, subsequent to the issue of said general directive the following multisystem operators have been given permission on 7th November 2006 under sub-rule

(3) of Rule 11 of the Cable Television Networks Rules, 1994 (as amended) by the Government of India, to operate in the notified CAS areas indicated against each:

- i. M/s. Channel –III, Mumbai (for Mumbai)
- ii. M/s. Seven Star Communciations, New Delhi (For Delhi)
- iii. M/s. Advanced Multisystem Broadband Communcations Pvt Ltd, Kolkata (for Kolkata)
- iv. M/s.SCOD Networking Pvt Ltd, Mumbai (for Mumbai)

3. NOW, THEREFORE, in exercise of the powers vested with it under Section 13 read with sub-clause (v) of clause (b) of sub-section (1) of Section 11 of the Telecom Regulatory Authority of India, Act, 1997 (24 of 1997) and clause 9 of the QOS Regulation as well as rule 15(2) of the Cable Television Networks Rules, 1994 (as amended), and in modification of the general directive referred to in para 1 above, TRAI hereby, directs the multi system operators specified in para 2 above :

- i) shall furnish details of the progress of implementation of CAS in the format appended to this direction to TRAI in respect of the areas for which the approval has been given under the Cable Television Networks Rules, 1994 (as amended); and
- ii) the report shall be furnished by the 16th of every calendar month for the first fortnight and on the last day of every calendar month for the 2nd fortnight of the month; and,
- iii) that the first such report shall be for the fortnight ending 30th November 2006

4. This issues with the approval of the Authority.

(R.N. Choubey)
Advisor (B&CS-II)

**FORMAT FOR FORTNIGHTLY REPORTING BY MULTI SYSTEM
OPERATOR IN CAS NOTIFIED AREAS ON THE PROGRSS IN
IMPLEMENTATION OF CAS**

[Information in respect of certain columns may require one time information only. If there are no changes over the previously reported information merely indicate 'No Change'. Already reported for the fortnight ending ----- against these columns]

A. General

1. Name, Address and Telephone Nos of the Multi System Operator Reporting:
2. Reporting for the fortnight ending:
3. Notified Area for which progress is reported:
(if permitted to operate in different Metros separate report may be sent for each metro. If permitted to operate only in part of the notified area in any one metro , the specific area may be specified)

B. Setting up Head End and Cable Network

4. Steps taken to set up the Head End and laying cable network:
(Give details. General remarks may be avoided)
5. Brief details of Conditional Access System to be used and status of conclusion of agreements (general remarks may be avoided:
6. Anticipated time for completion:
(Give details activity wise along with expected date of completion)
7. Any difficulty envisaged:

C. Conclusion of technical and commercial Agreements

I. With Broadcasters

- 8.(a) Names of Broadcasters and channels the retransmission for which Agreements entered into
- (b) Names of Broadcasters and channels, if any, for which agreements are still to be concluded and anticipated time for conclusion?

II With Local Cable Operators (LCO)

- 9.(a) Name(s), addresses and Telephone nos of LCOs
(with localities and colonies) with whom agreement has been
Concluded (attach a marked map if any)
- (b) Zones/ colony for which the agreements are yet to be concluded
and anticipated time for conclusion of agreement?

(1)	(2)	(3)	(4)	(5)	(6)	7= 4+5-6	(8)

Note: If col (8) is more than col (7) a note indicating the steps taken to meet the shortfall should be attached

16. Any other information which is relevant and has an impact on the implementation

Conditional Access System in notified areas:

Date and Place
Signatory

Name and Signature of Authorized